

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 10
CP(IB) No. 25/Chd/Hry/2022
Under Section 7, IBC 2016**

In the matter of:-

Union Bank of India

...Petitioner/Financial Creditor

Versus

Naraingarh Sugar Mills Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner.

Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

Compliance of last order dated 08.07.2022 has not been made by the parties. The same be made as directed in order dated 08.07.2022. Matter be listed on 16.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022
SD